

(c) the States selected for this purpose in the first phase; and

(d) the expenditure likely to be incurred on this plan?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) There is no Central institution by the name "National Teachers Training Institute".

(b) to (d) Do not arise.

Irregularities in Kendriya Vidyalaya Sangathan

†2076. SHRI P.K. MAHESHWARI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Kendriya Vidyalaya Sangathan, the famous educational organization of the country, is within grip of grove of irregularities now-a-days;

(b) if so, the details in this regard;

(c) whether Government are considering to get these irregularities enquired into, so that restrictions may be imposed on purchase of goods; and

(d) if so, by when the enquiry would be conducted?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) Some procedural lapses in the selection for recruitment of teachers and contract of swimming pool/gymnasium, etc. have come to light.

(c) and (d) Inquiries have already been ordered.

Course on M.A. (Punjabi)

2077. SHRI VARINDER SINGH BAJWA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government propose to start M.A. (Punjabi) in Aligarh Muslim University from the ensuing academic year;

(b) if so, the details thereof; and

(c) if not, the guidelines laid down for starting such a course?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) The power to approve courses of studies vests in the Faculties of the University, which act on the recommendation made by the Board of Studies of the concerned Department. According to the information furnished by the Aligarh Muslim University, the Board of Studies of the Department of Modern Indian Languages of the University has proposed to the relevant Faculty for introduction of M.A. (Punjabi) from the academic session 2006-07. The guidelines further envisage incorporation of the course of studies into the University's Ordinance(s) in terms of the procedure in this behalf laid down in the University's Act.

Legislation for self financing colleges

2078. SHRI N.K. PREMACHANDRAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government consider to introduce a Central legislation to streamline the self financing colleges in the country;

(b) the details thereof;

(c) whether Government are in receipt of a proposal from the Government of Kerala to include "Kerala Self Financing Colleges Act, 2004" in the 9th Schedule to the Constitution of India; and

(d) if so, the action taken thereon and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) To regulate admissions and the fee structure in private self financing professional educational institutions, a draft bill has been prepared by Government for vetting by the concerned Departments and subsequent circulation among stakeholders and all the State Governments to elicit their views.

(c) and (d) Yes, Sir. The Government of India has received a request from the State Government of Kerala for inclusion of the Kerala Self Financing Professional Colleges (Prohibition of Capitation Fees and Procedure for Admission and Fixation of Fees) Act, 2004 in the 9th Schedule to the Constitution of India. The matter is under consideration.

Kendriya Vidyalayas in AP

2079. SHRI GIREESH KUMAR SANGHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state: